

Sh. N. J. Joseph. by Gov

M/o Defence

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LIST OF PAPERS IN O.A./T.A. NO. 86/90 OF

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
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	2-4	3-4-90 9-7-90	To Jnd/ with Drawers Coran: Rule of Sh. G. Sreedharan Nair. re Letter on M.Y. Poddar, M.C.D. Letter to enclosed law
II		14-2-90	Scrutiny sheet A 61
III	1-2	15-2-90	Notice issued to applicant
	3-4	1-3-90	Letter issued to applicant
	5	20-3-90	MP 428190
	6-9	13-6-90	Copy of Jnd. issued to applicant
	10	20-8-90	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH - NEW BOMBAY

VISITING BENCH - GOA

OD enclosed for Post
Rs 50/- only

Application No 86 of 1990

Between

NJ Joseph

Applicant

&

Secretary

Respondent-1

Ministry of Defence

Govt. of India

Chairman

Respondent-2

UPSC New Delhi

Chief of the Naval Staff

Respondent-3

Naval Headquarters

New Delhi

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I, NJ Joseph S/o late NJ Joseph aged 54 years resident of Goa do verify and declare that particulars of enclosures given above are true and correct to the best of my knowledge and belief.

Place Vasco da Gama

Dated 14 Feb 90



NJ Joseph

Applicant

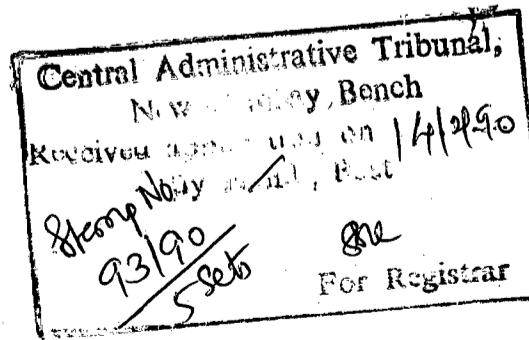
For use in tribunals Office

Date of receipt by Post

Registration No.

Signature

For Registrar



Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's orders

Temp No 93/90

See Tribunal

① Paging not done
properly.
② Order against which
application is filed,
not attested

fixed for Admonition hearing
on 3-4-90, issue notice
accordingly.

Temp 93/90
Sdy Reg

Notice issued to
the Applicant on
13.3.90

Date : 3.4.90

Applicant in person.

He seeks a short adjournment
to file application for
condonation of delay. He may do
so on or before 6.4.90.

Call for admission
hearing at Goa on 9.7.1990.

P. Shandilya
(P. S. CHAUDHURI)
m(A)

J. P. Sharma
m(J)

MP 228/90 for
condonation of
delay

19/5/90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 NEW BOMBAY BENCH, NEW BOMBAY,
 XXXXXXXXXXXXXXXX
 CAMP AT PANAJI.

O.A. No. 86/90. 198
 XXXXXXXX

DATE OF DECISION 9.7.1990

Shri N.J.Joseph

Petitioner

Advocate for the Petitioner(s)

Versus

Secretary, Ministry of Defence & Ors.

Respondent

Advocate for the Respondent(s)

CORAM :

Hon'ble Mr. G.SREEDHARAN NAIR, VICE-CHAIRMAN,

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A),

1. Whether Reporters of local papers may be allowed to see the Judgement? X
2. To be referred to the Reporter or not? X
3. Whether their Lordships wish to see the fair copy of the Judgement? X
4. Whether it needs to be circulated to other Benches of the Tribunal? X

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
CAMP AT PANAJI.

Original Application No.86/90.

Shri N.J.Joseph.

... Applicant.

v/s.

Secretary,
Ministry of Defence,
Govt. of India & Ors.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri G.Sreedharan Nair,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicant present
in person.

Oral Judgment:-

(Per Shri G.Sreedharan Nair, Vice-Chairman) Dated: 9.7.1990

Heard the applicant who appeared in person.

2. On a perusal of the application it is clear that the applicant has sought plural remedies. It is specifically provided in Rule 10 of the Central Administrative Tribunal (Procedure) Rules, 1987 that an application shall be based upon a single cause of action and may seek one or more reliefs provided that they are consequential to one another. The reliefs claimed by the applicant cannot be said to be based upon a single cause of action and they are also not consequential to one another.

3. When this aspect was brought to the notice of the applicant he prayed for withdrawal of the application with liberty to file fresh applications with respect to the separate causes of action.

4. The application is rejected as withdrawn.

...2.

(W)

It may be open to the applicant to file separate applications with respect to the individual causes of action, provided they are live.


(M.Y.PRIOLKAR)
MEMBER(A)


(G.SREEDHARAN NAIR) 9.7.90
VICE-CHAIRMAN.

judgment dt
9/7/90 despatched
on 20/8/90

Judgment dt 9/7/90.
sent on appeal
on 20/8/90.

15/9/90